

NOTIFICATION

Hyderabad, the 10th November, 2005

Insurance Regulatory and Development Authority (Conditions of Service of Officers and Other Employees) (Amendment) Regulations, 2005

F. No. IRDA/Reg./2/2005.—In exercise of the powers conferred by clause (c) of sub-section (2) of Section 26 of the Insurance Regulatory and Development Authority Act, 1999 (41 of 1999) the Authority, in consultation with the Insurance Advisory Committee, hereby makes the following regulations to amend the Insurance Regulatory and Development Authority (Conditions of Service of Officers and Other Employees) Regulations, 2000, namely :

1. **Short title and commencement.**—(1) These regulations may be called the Insurance Regulatory and Development Authority (Conditions of Service of Officers and Other Employees) (Amendment) Regulations, 2005.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Amendment of Regulation 25.**—
 - (i) In sub-regulation (2) of regulation 25 of the Insurance Regulatory and Development Authority (Conditions of Service of Officers and Other Employees) Regulations, 2000, after the first proviso, the following shall be inserted as the second proviso:-
“Provided further that an officer or other employee, during the first three years of service from the date of his appointment in the Authority, may, if he so requests, be permitted to avail himself, sick leave on leave pay for the purpose of hospitalization due to sickness, or for undergoing surgery upon production of a medical certificate from a qualified Surgeon, and such leave on leave pay will be entered in his sick leave account at twice the amount of leave taken by him.”
 - (ii) After the insertion of the aforesaid as the second proviso, the existing *Explanation* shall be substituted with the following :
“*Explanation.*—For the purposes of the above provisos, ‘service’ includes probationary service rendered by an officer and other employee prior to confirmation.”
3. **Amendment of Regulation 26.**—For the existing Regulation 26 of the Insurance Regulatory and Development Authority (Conditions of Service of Officers and Other Employees) Regulations, 2000, the following shall be substituted :
“**26. Maternity Leave.**—(1) Maternity leave, which shall be on leave pay, may be granted to female officers and female employees up to a period of one hundred and eighty days on full pay at a time and not more than three hundred and sixty days during the entire period of service.
(2) Female officers and female employees undergoing hysterectomy operation may also claim maternity leave for a period of not exceeding twenty days (including stay in hospital) within the overall ceiling of three hundred and sixty days.
(3) Leave not exceeding forty five days may be granted to female officers and female employees during the entire service of such officers and employees, in case of miscarriage, including abortion, on production of medical certificate within the overall ceiling of three hundred and sixty days.
(4) The competent authority may grant leave of any other kind admissible to female officers and female employees in combination with or in continuation of maternity leave, if the request for the same is supported by requisite medical certificate.”

C. S. RAO, Chairman
[ADVT III/IV/161/2005/Exty.]